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C.A.No. 8745 OF 2003
ITEM No.15

Court No. 1

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 3 In Civil Appeal No.8745/2003

HARGURPRATAP SINGH & ORS.

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent (s)

(for clarification of court's order dated 07.11.2003 and Office Report)

With

I.A. No. 3 in C.A. No. 8746/2003
(For Directions and office report)

Date : 02/05/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE AR. LAKSHMANAN
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant/ (s)

Applicant

Mrs.Rekha Palli,Adv.

Mr. A.V. Palli, Adv.

For Respondent (s)Mr. Kuldip Singh, adv.

Mr. Arun K. Sinha,Adv.

Mr. S.K. Khatri,Adv.

Mr. M.K.Verma, Adv.

Mr. Anis Ahmed Khan, adv.

UPON hearing counsel the Court made the following

O R D E R

Perused the order No. 3/2/97-FP.II/4035 dated 1.6.2004 issued by Government of Punjab, Department of Finance (Finance Personnel 1 Branch). Let a competent person on behalf of the State of Punjab file an affidavit specifically stating what would be the minimum of the payscale of a regular appointee in the light of the abovesaid order dated 1.6.2004. The break up of the various allowances shall also be given.
Compliance in four weeks.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master